

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1306/2017

(Arising out of impugned final judgment and order dated 10-08-2016 in SA No. 1231/1991 passed by the High Court Of Judicature At Allahabad)

SHREE KANT

Petitioner(s)

VERSUS

GULAICHI (DEAD) THROUGH LRS

Respondent(s)

Date : 24-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Devashish Bharuka, Sr. Adv.
Ms. Manita Verma, Adv.
Mr. Ravi Bharuka, AOR
Mr. Pushpraj Singh, Adv.
Mr. Rohit Agarwal, Adv.

For Respondent(s) Mr. T. N. Singh, AOR
Mr. Vikas Kumar Singh, Adv.
Mr. Rajkumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent to file reply
to the compliance affidavit filed by learned counsel
for the petitioner within three weeks.

List on 19.11.2024.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)